

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

The Committee examined the following Bills and passed the following resolutions:

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Thirty-fourth Report.

2. The Committee met on the 25th February, 1964 for—

(I) Classification and allocation of time for discussion of the following Bills:—

- (i) The Protection of Circus Employees Bill, 1964 by Shri Ananda Nambiar.
- (ii) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (*Amendment of section 5*) by Shri Nihar Ranjan Laskar.
- (iii) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1964 (*Amendment of section 8*) by Shri Yashpal Singh.
- (iv) The Parliament (Prevention of Disqualification) Amendment Bill, 1964 (*Amendment of section 3*) by Shri Yashpal Singh.
- (v) The Constitution (Amendment) Bill, 1964 (*Amendment of article 352*) by Shri Yashpal Singh.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (i)* The Constitution (Amendment) Bill, 1964 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya.
- (ii) The Constitution (Amendment) Bill, 1964 (*Amendment of article 31A etc.*) by Shri Era Sezhiyan.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Ananda Nambiar, Nihar Ranjan Laskar and Yashpal Singh attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the five Bills in category 'B' and recommended allocation of time to them as indicated below:—

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| (1) The Protection of Circus Employees Bill, 1964 | 1½ Hours. |
| (2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (<i>Amendment of section 5</i>). | 1½ Hours. |
| (3) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1964 (<i>Amendment of section 8</i>). | 1 Hour. |
| (4) The Parliament (Prevention of Disqualification) Amendment Bill, 1964 (<i>Amendment of section 3</i>). | 1 Hour. |
| (5) The Constitution (Amendment) Bill, 1964 (<i>Amendment of article 352</i>). | 1 Hour. |

EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILLS

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Shri Era Sezhiyan attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

6. The Committee examined the Bills and arrived at the following findings.

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya.

The Bill seeks that persons having special knowledge or practical experience in literature, science, art, social service etc. should not be nominated in the Council of States and the Legislative Councils.

After considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

- (2) The Constitution (Amendment) Bill, 1964 (*Amendment of article 31A, etc.*) by Shri Era Sezhiyan.

The Bill seeks to alter the name of the State of 'Madras' to 'Tamilnad'.

The Committee were of the opinion that the Bill be not allowed to be introduced as it would raise controversy during the present emergency.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House;
- (ii) the Constitution (Amendment) Bill, 1964 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya be allowed to be introduced.

NEW DELHI;
February 25, 1964.
Phalgun 6, 1885 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.